

ACT No. XIII OF 1910.

[PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.]

(Received the assent of the Governor General on the 23rd March 1910.)

An Act to amend the Prisons Act, 1894.

WHEREAS it is expedient to amend the Prisons Act, 1894; It is hereby enacted as follows:— IX of 1894.

Short title.

1. This Act may be called the Prisons (Amendment) Act, 1910.

Amendment
of section 52,
Act IX,
1894.

2. In section 52 of the Prisons Act, 1894, the following amendments shall be made, namely:—

- (1) after the words "Magistrate of the first class" the words "or Presidency Magistrate" shall be inserted; and
- (2) for the first proviso the following shall be substituted, namely:—

"Provided that any such case may be transferred for inquiry and trial by the District Magistrate to any Magistrate of the first class and by a Chief Presidency Magistrate to any other Presidency Magistrate: and".